

(a) whether it is a fact that the National Commission for Protection of Child Rights (NCPDR) has asked the centre to draft model rules or guidelines for section 17 of the Right of the Children to Free and Compulsory Education (RTE) Act that prohibits corporal punishment; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The matter regarding framing of guidelines for implementation of Section 17 of the Right of Children to Free and Compulsory Education Act, 2009 is under consideration of the Government.

Anti-ragging law

‡2177. DR. PRABHA THAKUR:

SHRI NARENDRA BUDANIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the extent of success achieved so far in preventing ragging in schools and colleges by anti-ragging law;

(b) the number of persons punished out of the accused for ragging since the enactment of the law, till date; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) While no such law on anti-ragging has been enacted by Government, in accordance with the orders of the Supreme Court of India dated 8.5.2009 in civil appeal No.887/2009, the University Grants Commission has notified, on 17th June, 2009, its regulations namely "The UGC Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009". The All India Council for Technical Education (AICTE), Medical Council of India (MCI) and Dental Council of India (DCI) have also notified anti-ragging regulations on 01-07-2009, 3-8-2009 and 13-08-2009 respectively. Pharmacy Council of India has issued guidelines to curb the menace of ragging in pharmacy colleges/institutions. UGC's regulations are binding on

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universities as well as institutions affiliated thereto. Institutions such as the Indian Institutes of Technology which do not come under purview of the UGC or under any of the statutory councils have also been advised to adopt the UGC regulations with appropriate modifications.

The regulations require higher educational institutions to take effective steps in order to sensitize students on the dehumanizing effects of ragging and generate awareness among all stakeholders regarding the penal laws applicable to incidents of ragging.

Central Board of Secondary Education (CBSE) has advised the schools affiliated to it regarding prevention of ragging and the possibility of taking stringent action against defaulter. According to CBSE, it has not received any case of reported ragging in schools during last one year.

(b) and (c) No information on incidents of ragging was being maintained centrally prior to the launch of the National Anti-Ragging Helpline on 20th June, 2009 under the "UGC Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009". Based on information obtained from the National Anti-Ragging Helpline established by the University Grants Commission (UGC), 447 complaints on ragging have been registered through the Helpline. Based on the information provided by UGC and other regulatory bodies, punitive action has been taken by the concerned institutions against students involved in 34 cases/complaints on ragging. The details of such cases are given in Statement.

Statement

Action taken against students involved in 34 cases/complaints on ragging

Sl. No.	Institutions/ Universities	Complaint received from	Name of complainant	Comments received
1	2	3	4	5
1.	Hindu College, Delhi	Anti-Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Durgesh Pathak	Sh. Ashish Ku. And his father has submitted the apology and has assured Sh. Durgesh Ku. as well as the authority of the institute that such acts will not be repeated by Sh. Ashish ku. in future.

1	2	3	4	5
2.	Jalpaiguri Polytechnic Institute (W.B.)	Anti-Ragging Helpline Ed. CIL(I) Ltd., Noida	Sh. Atanu Halda	All the students are rusticated.
3.	Biju Patnaik University of Technology, Orissa	Anti-Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Lokesh Kubehara	Committee has fined all the senior students involved Rs. 500 each.
4..	Biju Patnaik Technical University, Orissa	Anti-Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Shaswat	The disciplinary action committee of the institute has expelled the student from the hostel till completion of his course.
5.	Biju Patnaik Technical University, Orissa	Anti-Ragging Helpline Ed. CIL (I) Ltd. Noida	Sh. Anurag Rai	Accused were suspended from the College.
6.	Biju Patnaik Technical University, Orissa	Anti-Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Suraj Kumar Sahu	Rusticated from the College, FIR lodged
7.	Jalpaiguri Polytechnic Institute, West Bengal	Anti-Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Susmay Ghose	Expelled from the hostel and a FIR was lodged against these 5 students.
8.	Govt. Polytechnic College, Madhya	Anti-Ragging Helpline Ed. CIL (I) Ltd., Noida Pradesh	Sh. Vikesh Kumar Bairagi	Disciplinary Committee has recommended the punishment; against the three accused suspending from the class for 15 days.

1	2	3	4	5
9.	Uttar Pradesh Technical University, Uttar Pradesh	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Shudir	Committees have imposed a fine on two students, Rs. 1,000 each.
ro.	Uttar Pradesh Technical University, Uttar Pradesh	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Gaurav Gupta	Committee has imposed a fine on two students Rs. 1,000 each.
11.	SRM University, Ghaziabad, Uttar Pradesh	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Subham Chakrabarti	Institute suspended five students from the College for one week.
12.	Rajiv Gandhi Vishwavidyalaya, Bhopal	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Amit Sharma	3 students suspend from hostel for ragging incident.
13.	University of Kerala, Kerala	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh.Mahendea	Represented in the complaint that he had directly lodged a complaint with Crime Detachment Cell of the State Police U/S 4 of the Kerala Prohibition of Ragging Act 1998 on 24.7.09 itself. On enquiry it was known that the police had already registered a case.
14.	Bangalore University, Karnataka	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh C.V Isac	The second year student has been suspended from the institute for a period of one month.

1	2	3	4	5
15.	National Council for Hotel Management & Catering Technology, U.P	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Sameer Varughese	Students were expelled from Hostel immediately and suspended from the Institute.
16.	Sikkim Manipal Institute of Technology, Sikkim	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Vivek Poddar	Suspended from the college for two weeks and warned not to repeat such act of indiscipline in future.
17.	KAU, Kerala	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Hrishikesh	Accused was expelled from the college hostel.
18.	Rajasthan Technical University, Rajasthan	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Mukesh Kumar	All five students were suitably punished and in case if they repeat the same in future, they will be expelled from the College.
19.	University of Pune, Maharashtra	Anti Ragging Helpline Ed. CLL (I) Ltd., Noida	Sh. Prashant Prabhakar Virajdar	One student involved in the incidence, Mr. Omkar Patil has been expelled from hostel.
20.	Dibrugarh University, Assam	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Saurav Swaroop Gupta	College has taken action, concerned students are expelled, fined, severely reprimanded and blacklisted.

1	2	3	4	5
21.	Sri Ramaswamy Memorial University, Kancheepuram	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Saorav	The institution has reported that the necessary action taken by the college viz. expulsion of student from college, debarred from taking one University exams and FIR was also lodged in the Police Station by the affected students. However, the matter was settled in the court of law.
22.	Dr. Bhim Rao Ambedkar University, U.P	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Akshit Kumar Srivastav	FIR has been lodged Student has been suspended from the class. He was allowed to sit in the exam as per the order of Hon'ble Supreme Court.
23.	Rajiv Gandhi University of Health Sciences, Karnataka	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Ms. Saroj Dey	Suspended from attending classes and academic privileges - 15 days.
24.	Lovely Professional University, Punjab	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh. Sony Sharma	University informed that the matter has also been reported to the police authorities for further investigation and necessary action. DDR lodged with police authorities. It has been decided that the matter be reported to the police authorities for further investigation and necessary action.

1	2	3	4	5
25.	Rajiv Gandhi University of Health Sciences, Karnataka	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Ms. Ganesh Yadav	They were being suspended temporarily from the college and they were warned stringently. The complainant and his parents are satisfied by the action taken by the Anti-Ragging-Committee.
26.	Rajiv Gandhi Proudyogiki Vishwavidyalaya, Bhopal	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Ms. Ravi Mishra	College informed that there was fighting in students and suspended from the college.
27.	Kalasalingam University, Tamil Nadu	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Ms. Nand Kishore Mishra	5 students were expelled from the college and also dismissed from the hostels for their involvement in group fight
29.	MATS University, Chhattisgarh	Anti Ragging Helpline Ed. CIL (I) Ltd., Noida	Sh.Arif Raza	The institution has reported that the following action has been taken -suspension of two students for one week, fine of Rs. 2000 on each students, adverse entry on character roll for next three yrs, personal bond for good behavior.
30	People's Dental Academy, Bhanpur, Bhopal	-	-	Suspension/expulsion from the hostel.

1	2	3	4	5
31	Purvanchal Institute of Dental Sciences, Gorakhpur (U.P.)	-	-	Suspension/expulsion from the hostel.
32	Shree Bankey Bihari Dental College & Research Centre, Masuri, Ghaziabad (U.P.)	-	-	Suspension/expulsion from the hostel.
33	Sree Balaji Dental College & Hospital, Chennai	-	-	Suspension
34	Dr.S.M. Naqui Imam Dental College & Hospital, Behera, Darbhanga (Bihar)	-	-	Rustication from the institution.

Fees and donations being charged by private schools

‡2178. DR. PRABHA THAKUR:

SHRI NARENDRA BUDANIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware of the fact that many private schools realize arbitrary fees from guardians of the children and many schools also charge/take huge donations in the name of admission;

(b) if so, the reasons therefor;

(c) whether Government has formulated any effective policy to fix any limit on fees and donation being collected by private schools; and

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